

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1
Supplementary List

CP. (IB) No. 52/Chd/Pb/2024

IN THE MATTER OF:

Sunita Dogra Alias Sunita Rani

...

Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 26.02.2024

CORAM:

SHRI. RAHUL PRASAD BHATNAGAR,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Aalok Jagga and Mr. APS Madaan,
Advocates

For the personal guarantor/Indian Overseas Bank : Mr. Rakshit Gupta, Advocate

ORDER

The present petition has been filed under Section 94(1) of the Code for initiation of CIRP against the personal guarantor.

The petitioner has proposed Mr. Deepak Thukral as RP and has undertaken that there are no disciplinary proceedings pending against the RP with the IBBI or ICSI and his AFA is valid upto 21.08.2024.

Thus, Mr. Deepak Thukral, is appointed as Resolution Professional under Section 97 of the I&B Code, 2016 and is directed to comply with the provisions of Section 99 of the I&B Code, 2016. The RP is directed to file report within ten days and supply a copy of the report to the personal guarantor/respondent.

Learned counsel for the petitioner is directed to inform the RP about his appointment during the course of the day.

February 26, 2024

Priyanka

Objections to the report be filed within one week thereafter with a copy in advance to the counsel opposite. Response thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

Let the matter be listed on 09.04.2024.

Sd/-
(RAHUL PRASAD BHATNAGAR)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)